

MR. DEPUTY CHAIRMAN: Let me dispose of this first. I will call you after this.  
...(Interruptions)...

**डा. वी. मैत्रेयन** (तमिलनाडु) : उससे गंभीर मामला हमारा है। ...**(व्यवधान)**... हमारा मामला उससे ज्यादा गंभीर है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Your name is here. I will call you after this.

DR. V. MAITREYAN: Sir, bring the House to order. ...**(Interruptions)**... Sir, bring the House to order. ...**(Interruptions)**...

SHRI DEREK O' BRIEN: Sir, ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please. I will give you a chance. Please go back to your seats. ...**(Interruptions)**... Please go back to your seats.

**डा. वी. मैत्रेयन** : सर, हमारा मामला ज्यादा गंभीर है।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Your name is here. It is here. I will call you. Please go back to your seats. ...**(Interruptions)**... After disposing of this, I will call you. ...**(Interruptions)**... I will allow you but let me do this. ...**(Interruptions)**... The House is adjourned for ten minutes.

*The House then adjourned at nine minutes past twelve of the clock.*

*The House reassembled at nineteen minutes past twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

#### **MATTERS RAISED WITH PERMISSION**

##### **Withdrawal of CRPF troops from Bengal without consulting State Government**

SHRI DEREK O' BRIEN (West Bengal): Thank you, Sir. ...**(Interruptions)**...

**डा. अनिल कुमार साहनी** (बिहार) : सर, इस सीरियस इश्यू को भी देखिए। इसके लिए टाइम दिया जाए। ...**(व्यवधान)**...

SHRI DEREK O' BRIEN: Sir, I want to bring to the notice of this House, through you, the issue about withdrawal of additional CRPF forces from North Bengal. Bengal is one of the few States which shares its border with three countries. The Minister of State for Home Affairs is here. His State too shares the border with three countries. So, he will appreciate this. I want to thank the Minister for staying back to listen to this in spite of that earlier disruption. We appreciate that, Sir. Sir, thirteen CRPF Companies were posted in North Bengal. The State Government wrote to the Central Government when the Ministry of Home Affairs wanted to remove those thirteen Companies on 14th July.

Sir, the area is quite tense. In December, there were killings in Jalpaiguri. The KPP and the KLO are operational in that area. Of these thirteen Companies, in spite of the State Government or despite the State Government writing to the Central Government, sadly, tomorrow morning at 10.00 a.m., in about twenty hours from now, five are going to be withdrawn and, on the 31st July, five more are going to be withdrawn.

Sir, I would, through you, appeal, request and urge the Ministry of Home Affairs to please, in the interest of peace in that area and in the light of the State Government's request in writing, stay this order. The new Government has made many, many statements on how they want federalism to operate in the true sense of the word, not through cooperative federalism but through operative federalism. The hon. Minister of Home Affairs is here. I request him to stay this order of calling back the thirteen Companies which are deputed in those very sensitive areas. Please help the State Government to maintain peace in those areas. Time is running out. Tomorrow is the deadline. We would really appreciate if those thirteen CRPF Companies are allowed to stay in North Bengal. Thank you, Sir.

SHRI D. P. TRIPATHI (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI VIVEK GUPTA (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI AHAMED HASSAN (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

**Alleged role of PMO during UPA Government in appointment  
of Judge in Madras High Court**

DR. V. MAITREYAN (Tamil Nadu): Sir, in 2005, there was an Additional Judge of the Madras High Court. Since there were serious allegations of corruption charges against him, the then Chief Justice of the Madras High Court, Justice Markandey Katju, requested the then Chief Justice of the Supreme Court of India, Justice Lahoti, to order inquiry against him. Accordingly, an inquiry was conducted by the IB. And the Inquiry Report confirmed the corruption charges to be true. Based on that, the three-Judge Collegium\* recommended to the UPA Government not to extend his term. However, subsequently, the then Chief Justice of India, \* ... (*Interruptions*)...

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\*Expunged as ordered by the Chair.